

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

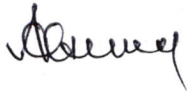
Company Appeal No. 73/(MAH)/2017
IA No. 13/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES: Saikripa Foods Services Pvt. Ltd.
V/s.
M/s. Saikripa Foods Services Mumbai Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	A JAY KUMAR	Practising Company Secretary for Petitioner	

Order

IA No.13/2017 in Company Appeal No.73/59/NCLT/MB/MAH/2017

At request of the Petitioner Counsel for withdrawal of this Company Appeal with a liberty to approach appropriate Forum of law, this Company Appeal is accordingly dismissed as withdrawn with liberty as sought by the Petitioner Counsel.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)